requested for granting concurrence at the earliest for setting up these 22 courts. Concurrence from the states of Assam and Kerala have been received. The details of these 22 courts is given in Statement (*See* below).

Statement

Details of the additional requirement of special courts for CBI cases

Sl.No.	Location of the Court	No. of Courts proposed
1.	Visakhapatnam	01
2.	Jaipur	02
3.	Lucknow	02
4.	Ghaziabad	01
5.	Ahmedabad	05
6.	Mumbai	01
7.	Nagpur	02
8.	Jammu and Kashmir	01
9.	Patiala	01
10.	Bhopal	01
11.	Alipur	02
12.	Asansol	01
13.	Guwahati	01
14.	Ernakulam	01
	Total	22

Recovery of dues from a Government servant

2693. CHAUDHARY MUNABBAR SALEEM: Will the PRIME MINISTER be pleased to state:

(a) whether Cooperative Societies dues can be recovered from the Deathcum-retirement Gratuity, pension and other retirement benefit of Government servant;

- (b) if so, under which rules and conditions; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) In accordance with CCS (Pension) Rules, 1972 "Government dues as ascertained and assessed by the Head of Office which remain outstanding till the date of the retirement of the Government servant, shall be adjusted against the amount of the retirement gratuity or death gratuity becoming payable". The expression 'Government dues' including dues pertaining to Government accommodation, a balance of house building or conveyance or any other advance, overpayment of pay and allowance or leave salary and arrears of income tax deductable at source under Income Tax Act, 1961. In CCS (Pension) Rules, there is no provision to recover Cooperative Societies dues from Death-cum-retirement Gratuity, pension and other retirement benefits of the Government servant.

CBI cases involving foreign countries

2694. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

SHRI ALOK TIWARI:

SHRI ARVIND KUMAR SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) the details of the cases referred to CBI for investigation in foreign countries, so far;
- (b) the details of the cases in which CBI has filed chargesheet, so far, casewise;
- (c) whether Government has entrusted CBI for investigation in VVIP helicopter deal;
 - (d) if so, the details thereof;
- whether record of CBI in investigation of cases in foreign countries has been very bleak;